

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.221
CP 11 of 2020

Proceedings under Section 71(10) of Co. Act, 2013

IN THE MATTER OF:

Rajasthan Rajya Vidhyut Prasaran Nigam Ltd
V/s
Essar Shipping Ltd

.....Applicant

.....Respondent

Order delivered on 07/03/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate
For the Respondent : Mr. Vishal Dave, Advocate a/w.
: Ms. Pragati Tiwari, Advocate

ORDER

Learned Counsel for both parties submitted that negotiation qua the interest part is going on between the parties for settlement. Hence, both parties seek and are granted adjournment in the matter.

Re-list on 09.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)